



KARNATAKA LOKAYUKTA

No. Lok/ARE-8/Enq-67/2013

Multi-storeyed Building,
Dr.B.R. Ambedkar Veedhi,
Bengaluru, dt.27.03.2017.RE-RECOMMENDATION

Sub: Departmental Inquiry against Sriyuths:

(1) Mahabalesh, Asst. Engineer; &

(2) M.J. Padmaprabha, the then Executive
Officer, Taluk Panchayath, Mangaluru - reg.Ref: 1. Government letter No. ಗ್ರಾಅಪ 277 ವಿಸೇಬಿ 2014
dated 14.03.2017.

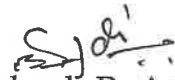
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By recommendation dated 06.11.2014, this Authority had recommended to the Government that, the DGOs 1 & 2 viz., Sriyuths: (1) Mahabalesh, Asst. Engineer; and (2) M.J. Padmaprabha, the then Executive Officer, Taluk Panchayath, Mangaluru respectively, be punished with "denial of five annual increments permanently" in exercise of power under Rule 8(iii) of KCS (CCA) Rules, 1957. However, by

communication dated 14.03.2017 enclosing the reminder dated 20.12.2016, it is intimated that, Shri M.J. Padmaprabha, the then Executive Officer, Taluk Panchayath, Mangaluru (DGO2) has retired from Government service with effect from 31.03.2016 and as such, punishment of "*denial of five annual increments under Rule 8(iii) of KCS (CCA) Rules, 1957*" cannot be imposed.

2. In view of the retirement of the DGO on 31.03.2016 from Government service, it is hereby re-recommended that, the DGO2 - Shri M.J. Padmaprabha, the then Executive Officer, Taluk Panchayath, Mangaluru, be punished with the penalty of "*denial of 5% of the pensionary benefit perpetually*" in exercise of powers under Rule 214(1)(a) of Karnataka Civil Service Rules.

3. Action taken in the matter is to be intimated to this Authority. Connected records are enclosed herewith.

  
(Justice Subhash B. Adi) 27-3-17  
Upalokayukta,  
State of Karnataka.

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